

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 48(ND)/2008
CA NO.

CORAM:





PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SINGLE BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY

Mr. Manoj Kumar Gupta
Vs
M/s. Rjaesh Buildcon & Infrac. Pvt. Ltd.

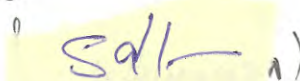
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARLEEN KAUR	Adv	Petitioner	Hleam
2)	C.S. Yadav	Adv.	Resp.	
3.	Vishu Singh		Resp no. 14	
4.	UPASANA TALWAR	Adv,	for R-2,3,5,13 & 20-30	
5.	SANGRAM PATNAIK ADV.] SWAMSIDHA ADV.]		for R-1,9-12	
6.	Indar Raj Gupta	Adv	for 6,7,8 resp	

ORDER

Learned Counsel for the petitioners are present. In relation to the respondents, counsels for 1 to 3, 6 to 8, 9 to 12 as well as 13, 20 to 30 are present. However, there is no representation for respondents No. 4, 5, 14, 19, 31 to 36. Since the matter has been posted before the single bench by virtue of order dated 02.02.2017 under the directions of Hon'ble President, NCLT, it is deemed appropriate that notices are required to be issued from the Office of NCLT to the respondents No. 4, 5, 14 to 19 and 31 to 36. The Office is directed to issue notice to these respondents forthwith intimating the date of hearing before this Single Bench of NCLT, New Delhi.

Post the matter on 26.5.2017 for final hearing.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)